

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.115
New IA/3339/ND/2024 in
IB/609/ND/2022

IN THE MATTER OF:

Roadwings International Pvt. Ltd.	...	Applicant
Versus		
Container Corporation of India Limited	...	Respondent

Under Section 9 (IBC) Code, 2016

Order delivered on 01.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Abhishek Swarup, Adv. in IA-3339/2024
For the Respondent : Mr. Arjun Basra, Adv., in IA-3339/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/3339/ND/2024:-

This is an application on behalf of the Operational Creditor under Rule 11 of NCLT Rules, 2016 for withdrawal of the Company Petition (I.B.) No. 609 of 2022.

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present physically. Both the Counsels have submitted that the settlement has been reached and seek permission to withdraw the Company Petition.

Considering the facts and circumstances mentioned in the application as well as submissions made by Ld. Counsel on behalf of both the parties, permission granted to withdraw the Company Petition i.e. CP(I.B.) No. 609 of

2022. Accordingly IA/3339/ND/2024 stands **allowed**, consequently IB/609/ND/2022 is **disposed of**.

All the connected papers and folders may be consigned to the record room.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**